



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA  
www.rbi.org.in

RBI/2009-10/117  
DBOD. AML. No. 2680 /14.06.051/2009-10

August 11, 2009

**The Chairman / CEOs of all Scheduled Commercial Banks (Excluding RRBs)/  
Local Area Banks / Financial Institutions**

Dear Sir,

**List of Terrorist Individuals/Organisations - under UNSCR 1267(1999) and  
1822(2008) on Taliban/Al-Qaida Organisation**

Please refer to our letter [DBOD. AML.No.21981/14.06.050/2008-09](#) dated June 23, 2009. We have since received from the Government of India copy each of the notes dated May 28, 2009, June 19, 2009 and June 29, 2009 from the Chairman of United Nations Security Council's Al-Qaida and Taliban Sanctions Committee regarding changes made in the committee's Consolidated List of Individuals and entities under UNSCR 1267 (1999) and 1822(2008) on Taliban/Al-Qaida, as per [Annex](#).

2. The consolidated list of individuals/entities as per UN1267 Sanction Committee may suitably be updated at your end. Utmost care should be taken by banks to ensure to cross check all account opening applications and transactions carried out in the existing accounts with the updated consolidated list and report those accounts to Reserve Bank of India & Financial Intelligence Unit-India which bear resemblance with the individuals/entities listed therein.

3. The complete details of the said consolidated list are available on the UN website:

<http://www.un.org/sc/committees/1267/consolist.shtml>

4. Compliance Officer/Principal Officer should acknowledge receipt of this circular letter.

Yours faithfully,

(P. K. Das)  
Deputy General Manager  
Encl: As above